

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.06-IA(Plan)/16(AHM)2024
in
C.P.(IB)/257(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Zep Infratech Ltd

.....Applicant

V/s

Opel Securities Pvt Ltd

.....Respondent

Order delivered on 01/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w. Ms. Hirva Dave, Adv.

For the Respondent :

ORDER

Learned counsel appears and seeks withdrawal of this application with liberty to file a better application. Withdrawal is allowed, With liberty to convene one more CoC meeting within the period of 7 days for seeking changes if any in terms of resolution plan if so required.

Accordingly, **IA(Plan)/16(AHM)2024** stands disposed of.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)